

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).27268/2019

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No.22331/2016 21-12-2017 in WC No.48530/2016 21-12-2017 in WC No.22329/2016 passed by the High Court Of Judicature At Allahabad)

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)
(With applications for c/delay in filing and exemption from filing c/c of the impugned judgment, exemption from filing O.T. permission to file SLP, permission to file additional documents

WITH

SLP(C) Nos. 32225-32227/2018 (XI)

Date : 20-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. K.V.Vishwanathan, Sr. Adv.
Mr. Sanjeev Kumar Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narinder K. Verma, Adv.
Mr. Haridya Iyengar, Adv.

For Respondent(s) Mr. Arvind Varma, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition
is granted.

Until further orders, no coercive steps
shall be taken against the petitioner.

List on 25.10.2019.

(B.Parvathi)
Court Master

(Sunil Kumar Rajvanshi)
Court Master